144	Written Answers to 2	[RAJYA SABHA]		Unstarred Questions	
1		3	4	5	6
25.	Chandigarh	19	187	62	33.16
26.	Dadra and Nagar Haveli	12	125	49	39.2
27.	Daman and Diu	15	97	37	38.14
28.	Lakshadweep	11	110	41	37.27
29.	Puducherry	108	1021	37 0	36.24
	Total:	239582	2818290	1039058	36.87

In Jharkhand, elections to Panchayats were held in year 2010 and as per the information provided by the Government of Jharkhand, the total number of ERs in Panchayats of Jharkhand is 53207 and EWRs in Panchayats of Jharkhand is 29,415.

Source: Compiled from data provided by the States and Union Territories.

Amendment in Prevention of Corruption Act

3935. SHRI JAI PRAKASH NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is seriously considering to amend the prevention of Corruption Act (PCA) so as to ensure adequate punishment to bribe givers too;
 - (b) if so, the details in this regard;
- (c) whether it is a fact that semiautonomous bodies like IFFCO, KRIBHCO, etc. are not covered under the ambit of PCA; and
- (d) if so, the reasons therefor and the steps being taken to include such organisation in PCA also?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) A proposal for amendments in the Prevention of Corruption Act, 1988 including, among others, an amendment providing for punishment of bribe givers has been prepared.

The proposal provides, *inter-alia*, punishment with imprisonment, which shall not be less than three years but which may extend to seven years and also fine,

to any person who offers any financial or other advantage to a public servant as an inducement or reward to perform improperly a public function or activity.

(c) and (d) Members, office bearers and employees of Multi-State Cooperative Societies like, KRIBHCO, IFFCO etc. are covered under the ambit of PCA. Government has recently clarified the legal position in this regard after obtaining the opinion of the Attorney General.

Work load imposed on officers due to rise in vacancies

3936. SHRI PARSHOTTAM KHODABHAI RUPALA: SHRI MANSUKH L. MANDAVIYA:

Will the PRIME MINISTER be pleased to state:

- the details of the action that has been taken by the Central Government on the fact that due to sharp rise in vacancies of IAS, IPS and such allied services in State Governments and various Ministries of the Central Government, heavy work load has been imposed on other officers which is adversely affecting the functions of Government;
- the number of such posts that are lying vacant in various Ministries and State Governments as on date; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Government has increased annual intake of IAS and IPS officers under Direct Recruitment (DR) Quota. In addition to Direct and Promotion Quota, a third mode of recruitment, namely the Limited Competitive Examination has been introduced for recruitment into IPS. In promotion quota prompt actions have been taken for holding of Selection Committee Meeting for appointment by promotion/selection of State Service Officers to All India Services. Information related to Allied services is not centrally maintained.

(b) and (c) The details of the Total Authorized Strength (TAS), the number .of officers-in-position and the shortage of officers in Indian Administrative Service (IAS), Indian Police Service (IPS) State/Joint cadre-wise as on 01.01.2013 are given in the Statement-I and II respectively (See below).

The data regarding all the posts other than the above, which are lying vacant in various Ministries and State Governments is not centrally maintained.